

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory  
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:-3044-JK (LD) of 2024**

**DATED:- 11 - 03 - 2024**

Sanction is hereby accorded to the appointment of Officer's of Rural Development and Panchayati Raj Department, as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

(Achal Sethi)

Secretary to Government

Dated:- 11.03.2024

No:-LAW-OIC/3/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Commissioner/ Secretary to Government, Department of Rural Development and P.R
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

**Annexure to the Government Order No.3044 -JK(LD) of 2024 dated 11.03.2024**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	T.A No. 7869/2020 in SWP No. 2630/2018 titled Rajesh Kumar and others Vs State of Jammu & Kashmir and another.	<b>Ms. Urvi Singh (BDO) Head quarter Directorate of Rural Development Department,</b>
<b>2</b>	OWP No. 2020/2017 titled Inhabitants of Village Mündhar Kastigarh Versus Union Territory of Jammu & Kashmir and others	<b>Sh. Suraj Chander Singh, DPO Doda</b>
<b>3</b>	WP(C) No. 260/2023 titled Inhabitants of Village Nagri Parole Vs Union Territory of Jammu & Kashmir and others.	<b>Mr. Javed Iqbal BDO Kathua</b>
<b>4</b>	CCP (S) No. 309/2021 in WP (C) No. 1024/2021 titled Nissar Ahmed Vs Bipul Pathak and Ors.	<b>Sh. Manoj Kumar, ACD Doda</b>
<b>5</b>	SWP No. 1549/2016 titled titled Ajay Singh Vs State of J&K and Ors.	<b>Sh.Yasir Hussain Wani, BDO Ramban,</b>

